

CCS Rules for Government Servants

4209. SHRI MANOJ BHATTACHARYA : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that CCS (Conduct) Rules and CCS (CCA) Rules for Government servants were framed as long as back in 1964 and 1965 respectively;

(b) whether any amendment in the said rules were made since then;

(c) if so, how many amendments are made till date; and

(d) the details of the amendments made alongwith their date of notification ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSION AND PENSIONERS' WELFARE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI VASUNDHARA RAJE) : (a) Yes, Sir,

(b) to (d) So far 24 amendments to CCS (Conduct) Rules, 1964 and 61 amendments to CCS(CCA) Rules, 1965 have been made. These amendments have been notified in the Official Gazette and a statement showing the details of Notifications is attached (*See below*). All amendments form part of relevant published documents.

STATEMENT

CCS (CCA) Rules, 1965

Principal rules were published in the Gazette of India vide Notification No. 7/2/63-Estt.(A) dated 20-11-65 and subsequently amended by Notifications published in the Gazette of India Part-II, Section 3, Sub-section (ii) under the following numbers and date :—

1966	S.O. 1149, dated 13-04-66
	S.O. 1596, dated 4-06-66
	S.O. 2007, dated 9-07-66
	S.O. 2548, dated 2-09-66
	S.O. 2854, dated 1-10-66
1967	S.O. 1282, dated 15-04-67
	S.O. 1457, dated 29-04-67
	S.O. 3253, dated 16-09-67
	S.O. 3530, dated 7-10-67
	S.O. 4151, dated 25-11-67

- 1968 S.O. 321, dated 9-03-68
S.O. 1441, dated 27-04-68
S.O. 1870, dated 1-06-68
S.O. 3423, dated 28-09-68
- 1969 S.O. 5008, dated 27-12-69
- 1970 S.O. 397, dated 7-02-70
- 1971 S.O. 35217, dated 25-09-71
- 1972 S.O. 249, dated 1-01-72
S.O. 990, dated 22-04-72
S.O. 1600, dated 1-07-72
S.O. 2789, dated 14-10-72
- 1973 S.O. 929, dated 31-03-73
- 1974 S.O. 1648, dated 6-07-74
- 1975 S.O. 2742, dated 31-07-76
S.O. 4664, dated 11-12-76
- 1977 S.O. 3062, dated 8-10-77
S.O. 3573, dated 26-11-77
S.O. 3572, dated 26-11-77
S.O. 3671, dated 3-12-77
- 1978 S.O. 2464, dated 2-09-78
S.O. 2465, dated 2-09-78
- 1979 S.O. 920, dated 17-02-79
- 1980 S.O. 1769, dated 5-07-80
- 1981 S.O. 264 dated 24-01-81
S.O. 2126 dated 8-08-81
S.O. 2203, dated 22-08-81
S.O. 2512, dated 3-10-81
- 1982 S.O. 168, dated 23-01-82
- 1985 Notification No. 11012/15/84-Estt. (A), dated 5-7-1985
Notification No. 11012/05/85-Estt. (A), dated 29-7-1985
Notification No. 11012/06/85-Estt. (A), dated 6-8-1985
S.O. 5637, dated 21-12-85
S.O. 5743, dated 28-12-85

- Notification No. 11012/24/85-Estt. (A), dated 26-11-1985
- 1987 S.O. 830, dated 28-03-1987
S.O. 831, dated 28-03-1987
S.O. 1591, dated 27-06-1987
S.O. 1825, dated 18-07-1987
- 1988 S.O. 3060, dated 15-10-1988
S.O. 3061, dated 16-10-1988
- 1989 S.O. 2207, dated 16-9-1989
- 1990 S.O. 1084, dated 28-4-1990
S.O. 2208, dated 25-8-1990
- 1992 S.O. 1481, dated 13-6-1992
G.S.R. 289, dated 20-6-1992/ In part II
G.S.R. 589 dated 26-12-1992 Sec. 3, Sub-Sec. (i)
- 1994 G.S.R. 499 dated 8-10-1994 "
- 1995 G.S.R. 276 dated 10-6-1995 "
- 1996 G.S.R. 17 dated 20-02-1996 "
G.S.R. 125 dated 16-03-1996 "
- 1997 Notification No. 11012/3/96-Estt. (A) dated 18-9-1996

CCS (Conduct) Rules, 1964

The Principal rules were published in the Gazette of India vide Ministry of Home Affairs Notification No.15/4/63-Estt. (A) dated 30th November, 1964 (S.O. No. 4177 dated the 12th December, 1964, Part II, Section 3, Sub-section (ii) and subsequently amended vide :—

S.No.	Notification No.	Date	Published in the Gazette of India Part II Section 3 Sub-section (ii).	
			S.O. No.	Date
(1)	(2)	(3)	(4)	(5)
1.	25/23/68-Estt. (A)	03-02-70	482	14-02-70
2.	25/11/72-Estt. (A)	24-10-72	3643	04-11-72
3.	25/57/64-Estt. (A)	5-01-73	83	13-01-73

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(1)	(2)	(3)	(4)	(5)
4.	11013/12/75-Estt. (A)	13-02-76	846	28-02-76
5.	25/19/74-Estt. (A)	30-06-76	2563	17-07-76
6.	11013/19/75-Estt. (A)	06-07-76	2691	24-07-76
7.	11013/06/75-Estt. (A)	24-11-76	4663	11-12-76
8.	11013/4/76-Estt. (A)	24-08-77	2859	17-09-77
9.	11013/03/78-Estt. (A)	22-09-78	2859	30-09-78
10.	11013/12/78-Estt. (A)	22-12-78	3	06-01-80
11.	11013/3/80-Estt. (A)	24-04-88	1270	10-06-80
12.	11013/21/85-Estt. (A)	03-10-85	4812	19-10-85
13.	11013/6/85-Estt. (A)	21-02-86	935	08-03-86
14.	11013/11/85-Estt. (A)	07-03-86	1124	22-03-86
15.	11013/5/86-Estt. (A)	04-09-86	3159	20-09-86
16.	11013/16/85-Estt. (A)	10-09-86	3280	27-09-86
17.	11013/1/87-Estt. (A)	27-07-87	1965	08-08-87
18.	11013/19/87-Estt. (A)	19-04-88	1454	14-05-88
19.	11013/18/87-Estt. (A)	18-09-90	2582	06-10-90
20.	11013/20/91-Estt. (A)	09-12-92	3132	26-12-92
21.	11013/4/93-Estt. (A)	12-07-95	GSR 355	29-07-95
22.	11013/4/93-Estt. (A)	16-08-96	GSR 367	31-08-95
23.	11013/10/97-Estt. (A)	13-02-98	GSR 49	7-03-98
24.	11013/5/97-Estt. (A)	14-10-89		

Alleged Guilty Penalised Through CBI

4210. SHRI K. KALAVENKATA RAO : Will the PRIME MINISTER be pleased to refer to answer to starred question 219 given in the Rajya Sabha on 9th March, 2000 and state :